## CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A. No. 70/89.

DATED MONDAY THE TWENTYSEVENTH DAY OF FEBRUARY ONE THOUSAND NINE HUNDRED AND EIGHTY NINE

## PRES ENT

HON'BLE SHRI S. P. MUKERJI, VÍCE CHAIRMAN

&

HON'BLE SHRI G. SREEDHARAN NAIR, JUDICIAL MEMBER

G. Ramakrishna Pillai

Applicant

Vs.

- Union of India representedby the General Manager, Southern Railway, Madras
- 2. The General Manager, Southern Railway, Madras
- The Divisional Personnel Officer, Divisional Office (Personnel Branch) Southern Railway, Trivandrum and
- The Permanent Way Inspector (Open Line), Southern Railway, Kottayam

Respondents

M/s. Asok M. Cheriyan & C. A. Joy

Counsel for the applicant

## ORDER

## Hon ble Shri G. Sreedharan Nair

Heard counsel for the applicant.

2. The relief that is claimed in this application by the applicant, a Senior Gangman attached to the Southern Railway is for a declaration that he is entitled to continue in service till the last days of the month when he attains the age of sixty years. In support of the plea, reference

is made to Fundamental Rules 56 applicable to the Government servant and it is pointed out that an unskilled artisan employed on a monthly rate of pay in an Industrial Establishment is enabled to continue till he attains the age of sixty years.

- made out by the applicant for admission of the application.

  Merely because there is a provision in the Fundamental Rights enabling a Workman governed by such rules to continue in service upto the age of sixty years, the applicant a Railway servant who is governed by Rule 2046 of the Indian Railway Establishment Code cannot claim the benefit. It is specifically provided in clause (a) of the Rule that except otherwise provided therein every Reclusy servant shall retire on the day he attains the age of 58 years.
- 4. We reject the application.

(G. Sreedharan Nair) Judicial Member

27.2.1989

(S. P. Mukerji)
Vice Chairman

/ice Chairman 2**7.2.1989** 

kmn